

47

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.A No. 252/(MAH)/2015
M.A No. 428/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

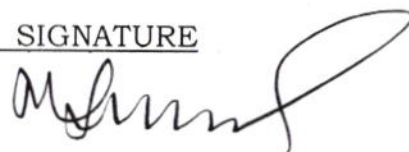
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Bhatgaon Mines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	MUKESH SIROYA	PCS
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ORDER

MA 428/2017 IN TCA No. 252/621A/NCLT/MB/MAH/2015

For the Applicant has filed MA 428/2017 in TCA 252/621A/2015 for correction of the name of the company because the name of the Applicant Company was by oversight mentioned as Bhatgaon Extension Mines Private Limited instead of mentioning as "Bhatgaon Mines Private Limited", therefore, this Bench has given corrigendum to the order dated 11.5.2017 as follows:

- (a) The name of the Company be read as Bhatgaon Mines Private Limited in the place of Bhatgaon Extension Mines Private Limited.
- (b) The section of law mentioned as 159 of the Act in first page is replaced with Section 166.
- (c) Extension of time has been given for filing the order with the Registrar of Companies within a week from the date of receipt of the Order.

Accordingly, this Application is allowed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)